

**Central Administrative Tribunal
Madras Bench**

MA 310/00500/2019 & OA 310/01213/2019

Dated Wednesday the 28th day of August Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Janaki
No. 1-A, East Street
Kolathur, Chennai 600 099. Applicant

By Advocate **M/s. T.N. Sugesh**

Vs.

1. The Union of India
Rep. by the Chief General Manager
Southern Railway, Chennai – 600 003.

2. The Divisional Railway Manager
Personnel Branch, Chennai Division
Southern Railway, Chennai 600 003.

3. The Senior Divisional Personnel Officer
Chennai Division, Southern Railway
Park Town, Chennai 600 003.

4. K. Mohan
No. 40, Murugesa Gramani Street
Anbazhagan Nagar, Perambur
Chennai 600 011. Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 500/2019 is filed for condoning the delay of 157 days in filing the OA.

Accepting the reasons stated in the affidavit, MA is allowed. Registry is directed to number the OA.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the second respondent in No. M/P/CS/22/85/2011 dated 04.12.2017/08.02.2018 and quash the same and direct the respondents to consider the applicant's request for appointment on compassionate grounds in any suitable post commensurate with her qualifications and pass such further or other orders”

3. When the matter came up for hearing, learned counsel for the applicant submits that the applicant's representation at Annexure A10 dated 12.12.2018 is still pending with the respondents for consideration and he submits that the applicant will be satisfied if her representation is disposed of by the competent authority within a time frame stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objection in passing such order.

5. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A10 representation of the applicant dt. 12.12.2018 in accordance

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

28.08.2019

(P. Madhavan)
Member (J)